

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

IA 20570/2020, 20571/2020, 20573/2020, 32868/2020, 32870/2020,
52030/2020, in Criminal Appeal No(s). 1086/2021

JITENDRA SINGH

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

IA No. 20570/2020 - EX-PARTE BAIL
IA No. 20573/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 20571/2020 - EXEMPTION FROM FILING O.T.
IA No. 52030/2020 - EXEMPTION FROM FILING O.T.
IA No. 32870/2020 - EXEMPTION FROM FILING O.T.
IA No. 32868/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

Crl.A. No. 1083-1084/2021 (II)

(FOR

FOR CONDONATION OF DELAY IN FILING ON IA 1305/2021

FOR EXEMPTION FROM FILING O.T. ON IA 1306/2021

IA No. 1306/2021 - EXEMPTION FROM FILING O.T.)

Crl.A. No. 51/2022 (II)

(FOR ADMISSION and I.R. and IA No.168256/2021-CONDONATION OF DELAY
IN FILING and IA No.168250/2021-EXEMPTION FROM FILING O.T.)

Date : 18-04-2022 These matters were called on for hearing today.

For Appellant(s)

Mr. Rishi Malhotra, AOR
Mrs. Pragya Baghel, AOR
Mr. Sourabh Tandon, Adv.
Ms. Veera Kaul Singh, AOR
Ms. Rashmi Bajpayee, Adv.
Ms. Vibha Bhatt, Adv.

For Respondent(s)

Mrs. Pragya Baghel, AOR
Mr. Anuvrat Sharma, AOR
Mr. Ajay Kumar Prajapati, Adv.
Ms. Alka Sinha, Adv.
Ms. Veera Kaul Singh, AOR
Ms. Rashmi Bajpayee, Adv.
Ms. Vibha Bhatt, Adv.
Ms. Akansha Singh, Adv.

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Cr1.A. No. 1086/2021

Sole respondent is duly represented. Four weeks time, as a last chance, is granted to sole respondent to file counter affidavit.

Records received.

Four weeks time is granted to both parties to file additional documents.

After the expiry of said period, matter shall be processed for listing before the Hon'ble Court as per rules.

Cr1.A. No. 1083-1084/2021

Cr1.A. No. 1083/2021

Counter affidavit has already been filed on behalf of respondent no. 1.

Await certificate of service in respect of respondent nos. 2 to 7. However, Ms. Ms. Rashi Bajpayee, Ld. Advocate for Ms. Veera Kaul Singh, AOR has appeared on behalf of respondent nos. 4 (Mr. Suresh Singh) and 6 (Mr. Sanjay Singh). She seeks and is granted four weeks time to file vakalatnama and counter affidavit.

Cr1.A. No. 1084/2021

Counter affidavit has already been filed on behalf of respondent no. 1.

Await certificate of service in respect of respondent nos. 2 to 9.

List again on 18.07.2022.

Cr1.A. No. 51/2022

Service is deemed to be complete on sole respondent as same is common in connected Cr1. A. No. 1086/2021 and represented therein.

Records has been received in main matter.

Four weeks time, is granted to learned counsel for appellant to file additional documents.

After the expiry of said period, matter shall be processed for listing before the Hon'ble Court as per rules.

S.P.S. LALER
Registrar

pm